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OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 406 of 2005.

ALLAHABAD THIS THE 3rd DAY OF JUNE 2005.

Hon'ble Mr. A.K. Bhatnagar, Member-J.
Hon'ble Mr. S.C. Chaube, Member-A

Umashanker Singh
Son of T.B. Singh,
Resident of New Central Colony,
Mughalsarai, District Chandauli.

.....Applicant.

(By Advocate : Sri S.K. Dey/
Sri S.K. Mishra)

Versus.

1. Union of India
Through General Manager,
E.C. Railway, Hajipur.
2. The Senior Divisional Engineer (Co-Ordn)
E.C. Railway, Mughalsarai,
District Chandauli.
3. Sri Debasis Roy,
The Section Engineer (P Way)
E.C. Railway, Mughalsarai,
Chandauli.

.....Respondents.

(By Advocate : Sri A.C. Mishra)

O R D E R

By this O.A., the applicant has prayed for quashment of transfer order dated 20.01.2005 and 26.01.2005. Thereafter a Misc. Application No. 1845/05 was filed stating therein that an order dated 06.05.2005 has been passed by respondents by which certain corrections regarding some mistake in the date of birth of the applicant. By way of this application, learned counsel for the applicant prayed to take the same on record. Today learned counsel for the

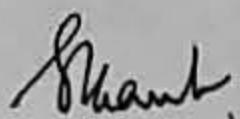
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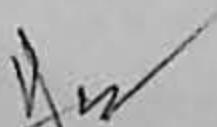
applicant has filed application in Court after serving a copy of it to the respondent's counsel by which applicant has prayed for allowing him to withdraw the O.A. Learned counsel for the applicant does not ^{want to press} quash this O.A. Learned counsel for the respondents has no objection.

2. Accordingly, the O.A. is dismissed as withdrawn. However, liberty is granted to him to come on original side if so aggrieved.

No costs.



Member-A



Member-J

Manish/-